

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 934 of 2020

IN THE MATTER OF:

M/s Dreamz Infra India Ltd.

Through Shri Ashok Kriplani (R.P)

...Appellant

Vs.

Pratap Chandra Padhy

...Respondent

Present:

**For Appellant: Mr. Sunder Khatri, Ms. Ritika Achint, Advocates.
Mr.Ashok Kriplani and Mr. Mahesh Chowdhary,R.P.**

ORDER

(Through Virtual Mode)

29.10.2020: Heard the Learned Counsel for the Appellant. He submits that the Adjudicating Authority erroneously reject the prayer for exclusion of the period i.e. 03.02.2020 to 25.03.2020 and period of lockdown and from 08.06.2020 to 24.08.2020, in CIRP.

Heard on IA No. 2536 of 2020, the Application for stay of the operation of the impugned order.

The Appellant submits that he is in the process of submitting Resolution Plan. If he submits the Resolution Plan then this Appeal rendered in fructuous in such circumstance the operation of impugned order may be stayed till next date of hearing.

After due consideration the operation of the impugned order shall remain stay till next date of hearing.

Issue Notice to Respondent on merits as well as on IA No. 2536 of 2020. Requisites along with process fee, if not filed, be filed till 2nd November, 2020. If the Appellant provides the e-mail address of the Respondent, let Notice be issued through e-mail also.

Let the Appeal be fixed on **23.11.2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sr/nn

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